

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSTransfer Petition (Civil) No.1928/2018

KIRTI VIJAYVARGIYA

Petitioner(s)

VERSUS

RAHUL VIJAYVARGIYA

Respondent(s)

(With appln.(s) for ex-parte stay)

Date : 20-01-2020 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Anish Kumar Gupta, AOR
Mrs. Archana Preeti Gupta, Adv.
Mr. Puneet Sheoran, Adv.
Mr. Abhishek Gupta, Adv.
Ms. Harsha, Adv.
Ms. Deepshikha Bharati, Adv.

For Respondent(s) Mr. Dinesh Kr. Goswami, Sr. Adv.
Mr. Gopal Jha, AOR
Mr. Rudra Vikram Singh, Adv.
Mr. Aditya Giri, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Since the dispute has been settled between the parties in terms of the settlement agreement before the Mediation Centre, on the joint request of the learned counsel, we request that the proceedings be listed before this Court on 28 February 2020 so that the terms of the agreement can be complied with in the meantime.

(Chetan Kumar)
A.R. -cum-P.S.(Saroj Kumari Gaur)
Court Master